

FIR No. 554/2017

PS Ranhola

U/s 452/307/354D/323/506/34 IPC & 25 Arms Act

State Vs. Amit @ Rajnesh

21.09.2020

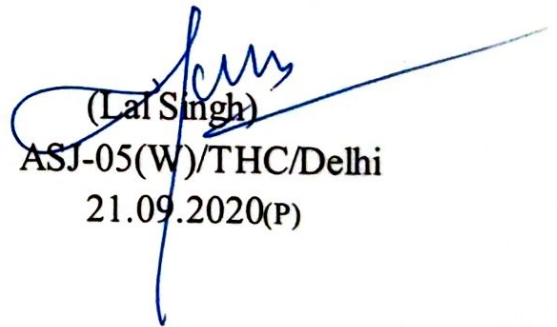
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Rajesh Bhatt, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for grant of regular bail.

Previous involvement report of the applicant/accused has
been received, however, reply to the above application has not been
received on behalf of the IO/SHO concerned.

Issue notice to the IO/SHO concerned to file reply to the
above application, returnable for 29.09.2020.

Put up on 29.09.2020 alongwith main case file for
consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
21.09.2020(P)

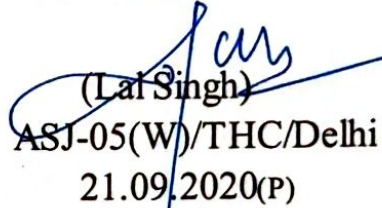
FIR No. 114/2019
PS Punjabi Bagh
U/s 392/397/365/34 IPC
State Vs. Jitender @ Jitu

21.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Girish Bhardwaj, Ld. Counsel for the
applicant/accused through VC.

This application has been filed on behalf of the
applicant/accused for disposal of the application bearing IA No.
02/2020, as already filed on behalf of the applicant/accused.

Put up on 29.09.2020 alongwith abovesaid application
bearing IA No. 02/2020 as well as main case file, for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
21.09.2020(P)

FIR No. 84/2018
PS Punjabi Bagh
U/s 394/395/34 IPC
State Vs. Mohd. Rahid Mushid Alam @ Mugla

21.09.2020

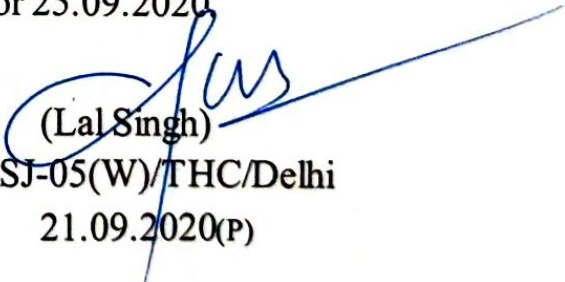
Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.
Ms. Poonam Bakshi, Ld. Amicus-Curiae for the
applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for grant of interim bail in terms of HPC
guidelines dt. 18.05.2020.

Reply to the above application has been received on behalf
of SI Sudhir Rathi, PS Punjabi Bagh. However, report regarding
previous involvement of the applicant/accused has not been received.

Issue notice to the IO/SHO concerned to file report
regarding previous involvement of the applicant/accused, returnable
for 25.09.2020.

Notice be also issued to the concerned Jail Supdt., to file
report regarding conduct of the applicant/accused as well as period of
custody of the applicant/accused, returnable for 25.09.2020.


(Lal Singh)
ASJ-05(W)/THC/Delhi
21.09.2020(P)

FIR No. 390/2017
PS Anand Parbat
U/s 392/397/411 IPC
State Vs. Raju @ Raj Kumar

21.09.2020

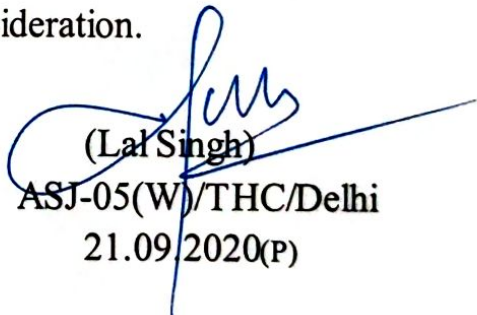
Present: Sh.M.A.Khan, ld. Addl. PP for the State through VC.
Sh. Vivek Srivastava, Ld. Counsel for the
applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for grant of interim bail.

Reply to the above application not received as yet.

Issue notice to the IO/SHO concerned to file reply to the
above application as well as to file report regarding previous
involvement of the applicant/accused, returnable for 25.09.2020.

Put up on 25.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
21.09.2020(P)

FIR No. 581/2019
PS Nangloi
U/s 498A/304B/34 IPC
State Vs. Kamla

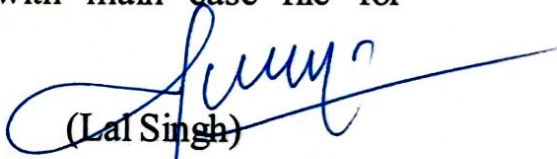
21.09.2020

Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.
Sh. Ajay Goel, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for grant of bail.

Reply has been received on behalf of SI Sunil, PS Nangloi
alongwith previous involvement report.

Put up on 29.09.2020 alongwith main case file for
consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
21.09.2020(P)

FIR No. 581/2019
PS Nangloi
U/s 498A/304B/34 IPC
State Vs. Seema


21.09.2020

Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.
Sh. Ajay Goel, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for grant of bail.

Reply has been received on behalf of SI Sunil, PS Nangloi
alongwith previous involvement report.

Put up on 29.09.2020 alongwith main case file for
consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
21.09.2020(p)

FIR No. 389/2019
PS Punjabi Bagh
U/s 302 IPC & 25/57 Arms Act
State Vs. Mohd. Ikram @ Arif

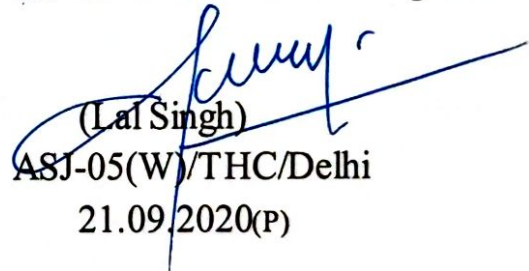
21.09.2020

Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.
Sh. Mahesh Sharma, Ld. Counsel for the
applicant/accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the
applicant/accused for extension of interim bail, is listed today for
consideration.

Put up on 22.09.2020 for consideration.

In the meanwhile, interim bail already granted to the
applicant/accused is extended till the next date of hearing i.e.
22.09.2020.


(Lal Singh)
ASJ-05(W)/THC/Delhi
21.09.2020(P)

FIR No. 381/2016
PS Anand Parbat
U/s 396/34 IPC
State Vs. Rajesh

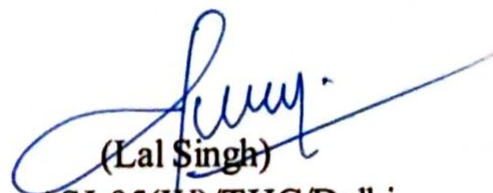
21.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. R.R.Jha, Ld. Legal aid Counsel for the
applicant/accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the
applicant/accused for grant of regular bail, is listed today for
arguments.

Arguments partly heard.

Put up on 29.09.2020 alongwith main case file for further
arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi
21.09.2020(P)

Case No. 56681/2016
FIR No. 862/2014
PS Rajouri Garden
State Vs. Sunny @ Lalu & Another

21.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz/DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Satish Kumar, Ld. Amicus- Curiae for accused Sunny @
Lalu through VC.
Sh. Akhil Tarun Goyal, Proxy counsel for counsel for accused
Ramanand Sagar through VC.

Matter is at the stage of final arguments.

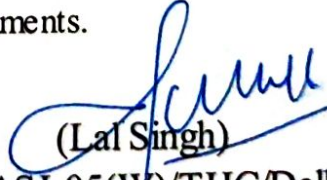
Perusal of the file shows that before lock-down, both the
accused persons were in J.C.

Ld. Counsels for both the accused persons seek one
opportunity for final arguments.

At the request of Id. Counsels for both the accused persons,
matter is adjourned for 13.10.2020.

Issue notice to the concerned Jail Supdt. to produce both the
accused persons through VC on the next date of hearing i.e. on 13.10.2020.

Put up on 13.10.2020 for final arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi
21.09.2020(P)

Case No. 27/2019
FIR No. 638/2016
PS Tilak Nagar
State Vs. Bhupinder Singh & others

21.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl PP for the State through VC.
Sh. Gurpreet Singh Sethi, Ld. Counsel for all the accused through VC.

Matter is at the stage of P.E.

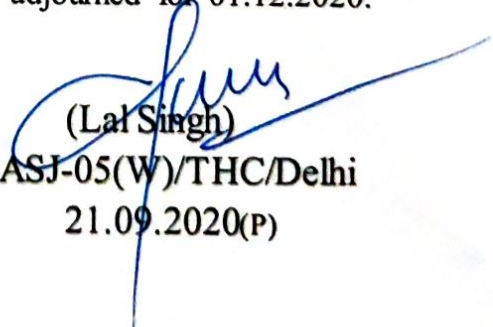
Perusal of the file shows that all the accused persons are on bail in this case, however, they have not joined the proceedings today through VC.

At the oral request of Id. Counsel for all the accused persons, all the accused persons are exempted from personal appearance through VC, only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 01.12.2020.

Put up on 01.12.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
21.09.2020(P)

Case No. 58100/2016
FIR No. 63/2016
PS Khyala
State Vs. K.C.Bahadur @ K.C. Langda & Anr.

21.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused persons.

Matter is at the stage of P.E.

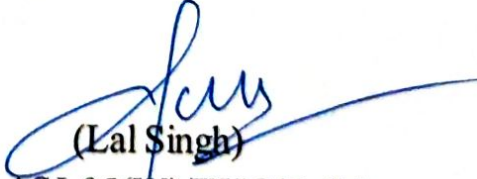
Perusal of the file shows that both the accused persons are on bail in this case, however, they have not joined the proceedings through VC.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against both the accused persons for non joining the proceedings through VC, only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 01.12.2020.

Put up on 01.12.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
21.09.2020(P)

Case No. 57745/2016
FIR No. 172/2016
PS Kirti Nagar
State Vs. Deva

21.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused.

Matter is at the stage of P.E.


Perusal of the file shows that accused is on bail in this case, however, he has not joined the proceedings through VC.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused for non-joining the proceedings through VC, only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 01.12.2020.

Put up on 01.12.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
21.09.2020(P)

IA No. 10/2020
FIR No. 629/2018
PS Punjabi Bagh
U/s 302/201/149/120B/34 IPC & 25/27/54/59 Arms Act
State Vs. Ram @ Ravi

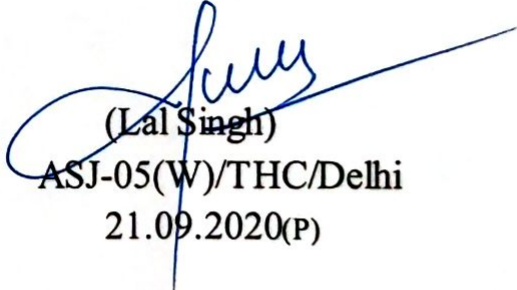
21.09.2020

Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.
Sh. Neeraj Kumar Shah, Ld. Counsel for the
applicant/accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the
applicant/accused for grant of regular bail, is listed today for orders.

Vide separate order, the application u/s 439 Cr.P.C. as
filed on behalf of the applicant/accused Ram @ Ravi for grant of
regular bail, is dismissed.

Accordingly, the application bearing IA no. 10/2020 is
disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
21.09.2020(P)

**IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST
DISTRICT, TIS HAZARI COURT: DELHI**

IA No.10/20

FIR No.629/18

PS: Punjabi Bagh

State Vs. Ram @ Ravi

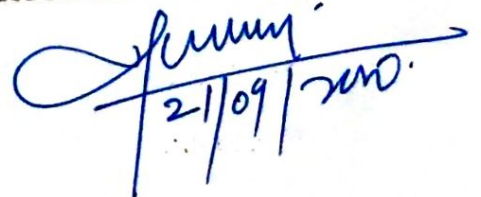
U/s 302/201/149/120B/34 IPC & Sec. 25/27/54/59 Arms Act

21.09.2020

ORDER:

1. By this order I shall disposed of application u/s 439 Cr.P.C., as filed on behalf of applicant/accused Ram @ Ravi for grant of regular bail.

2. It is contended in the application that the applicant/accused has no role in the present matter and he has been falsely implicated in the present case. It is further contended that the complainant i.e. wife of the deceased did not allege the name of the applicant/accused in her statement given to the police as per the version of FIR. It is also contended in the application that the dead body of the deceased was alleged to be dumped by co-accused Raju @ Langda and Rajesh @ Raj, hence the applicant/accused is not involved in the present case in any manner. It is also contended that no specific role of applicant/accused has been alleged by the prosecution for recovery of pistol from the applicant/accused or removing blood stains and only


21/09/2020

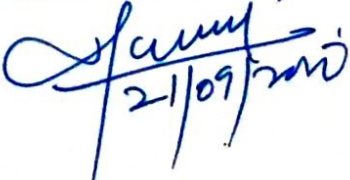
vague and general allegations have been made against the applicant/accused. It is also contended that co-accused persons namely Harikant, Ramesh Kapoor and Kuldeep are already on bail and the present applicant/accused ^{also} deserves bail. _{1/2}

3. Arguments heard.

4. Sh. Neeraj Kumar Shah, Ld. Counsel for the applicant/accused submitted that the applicant/accused was arrested at the disclosure of co-accused Raju @ Langda. He argued that the place where the alleged incident was occurred is not belong to the applicant/accused and the person who is the owner of the said premises i.e. co-accused Harikant is already on bail. He also argued that the recovery of weapon of offence i.e. country made pistol was planted upon the applicant/accused. Ld. Counsel for the applicant/accused submitted that there is nothing in the biological report against the applicant/accused.

5. Ld. Addl. PP for the State submitted that case is at the initial stage. He argued that there is no parity of present applicant/accused with other accused persons who are on bail. He further submitted that weapon of offence i.e. pistol was recovered from the present applicant/accused. He further submitted that the offence as alleged against the applicant/accused is very serious in nature. Ld. Addl. PP for the State has opposed the bail application.

6. I have ^{considered} ~~heard~~ the submissions of Ld. Counsel for the _{SP}


21/09/2020

applicant/accused as well as Ld. Addl. PP for the State and gone through the file.

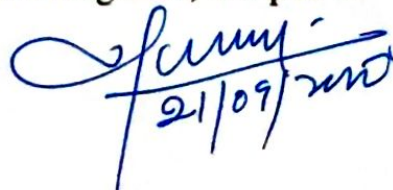
7. The allegation against the present applicant/accused are that he alongwith other co-accused persons committed murder of deceased Harish Sharma. On 08.11.2018, information vide DD No.6B was received in P.S. Punjabi Bagh, regarding lying of dead body in a pool of blood near Maharaja Agrasen Hospital Exit Gate. Thereafter, police reached at the spot and scene of crime was also inspected by crime team and photographs were taken. The mobile phone of the deceased was recovered from the pocket of his pant and the deceased was identified as Harish Sharma and thereafter, information regarding the same was given to wife of the deceased. In her statement wife of deceased stated that on 07.11.2018 at around 10:30 P.M., her husband Harish Sharma went from the house saying that he is going ^{wife} Raju @ _{1/2} Langda and thereafter, her husband did not come back to home and she started to make call continuously in his mobile phone but did not make any contact. Thereafter, on 08.11.2018, Smt.Sunita Sharma, wife of the deceased again made call on the mobile phone of her husband at around 4:00 A.M., and this time it was picked by a police officer and police called her to P.S. Thereafter, she reached the P.S. and from there she was taken to spot where she identified the body of her husband Harish Sharma. It is the allegation that dead body of deceased was dumped at service lane near Maharaja Agarsen Hospital

Sunita Sharma
21/09/2020

but he was killed somewhere else. During investigation, CCTV footage which ^{was} installed in the service lane was checked and co-accused Raju @ Langda and Rajesh @ Raj were seen in the footages dumping the dead body at the service lane. Thereafter, co-accused Raju @ Langda was arrested and he disclosed commission of crime and he also disclosed the details of his other associates and on the same day all the accused persons including the present applicant/accused were arrested.

It is the allegation that co-accused Raju @ Langda disclosed that he alongwith the other accused persons and Harish Sharma were playing card (gambling) and Harish Sharma was continuously winning and hence, they were thinking that Harish Sharma was winning by cheating and thereafter, the present applicant/accused Ram @ Ravi shot a fire from a country made pistol in the air so as to scare the Harish Sharma but Harish Sharma did not scare and hence, he (co-accused Raju @ Langda) has taken the country made pistol from applicant Ram @ Ravi and threatened the Harish Sharma and thereafter, Rajesh @ Raj and Ram @ Ravi had caught hold the hands of Harish Sharma and he (Raju @ Langda) had fired upon the Harish Sharma on his right shoulder and due to which he fell down and blood started oozing out from the mouth, nose and shoulder of deceased Harish Sharma.

It is alleged that during the course of investigation, weapon of

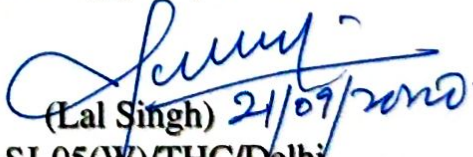

21/09/2020

offence i.e. country made pistol was recovered from applicant/accused namely Ram @ Ravi and two empty cartridges were recovered from the actual spot.

8. Thus, as per the allegation, the weapon of offence i.e. pistol from which the deceased Harish Sharma was alleged to be shot by co-accused Raju @ Langda, was initially taken out by the present applicant/accused Ram @ Ravi who fired a shot in the air to scare the deceased Harish Sharma. Moreover, it is also the allegation that when co-accused Raju @ Langda was firing the gun shot on the deceased Harish Sharma, at that time, present applicant/accused had also caught hold the hand of deceased Harish Sharma.

9. In the instant matter as yet charge has not been framed. The allegation against the applicant/accused is very serious and grave in nature as discussed above and accordingly, keeping in view all the above facts & circumstances, no ground is made out for grant bail to the applicant/accused at this stage and hence, the bail application is accordingly dismissed.

10. The application U/s 439 Cr.P.C., is accordingly disposed of.


(Lal Singh) 21/09/2020
ASJ-05(W)/THC/Delhi
21.09.2020